

published in Notification No. GSR 14(E) in Gazette of India dated the 6th January, 1978. [Placed in Library. See No. LT-1640/78].

(2) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1974-75, under article 338 (2) of the Constitution. [Placed in Library. See No. LT-1641/78].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have made repeated submissions before the House and you have also made suitable observations. But it seems the government works in the same way.

MR. SPEAKER: Give them some time to correct themselves.

SHRI JYOTIRMOY BOSU: Sir, it is a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1974-75. Here I want to draw the attention of the House to the fact that the erstwhile Government of Mrs. Gandhi has been shedding tears for the Scheduled Castes and Scheduled Tribes all the time, day in and day out, and here is something and that is that the Report for the year 1974-75 was withheld till March 1978. So that is the matter that the House should note.

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(1) The All India Services (Conduct) Second Amendment Rules 1977, published in Notification No. GSR 1717 in Gazette of India dated the 31st December, 1977.

(2) The All India Services (Conduct) Amendment Rules, 1978, published in Notification No. GSR 151 in Gazette of India dated the 28th January, 1978. [Placed in Library. See No. LT-1642/78].

MR. SPEAKER: These reports are very important reports. They must be placed as early as possible on the Table of the House.

ANNUAL REPORTS OF BHARAT DYNAMICS LTD., AND HINDUSTAN AERONAUTICS LTD. FOR 1976-77 AND TWO STATEMENTS RELATING THERETO

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (a) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1643/78].

(2) (a) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1644/78].